

(b) As per Economic Survey 2015-16, the expenditure by Government (Central and State Governments combined) on health as percentage of Gross Domestic Product (GDP) for 2015-16 (BE) is 1.3 per cent. The Draft National Health Policy 2015 envisages raising progressively the public health expenditure to 2.5% of the GDP.

Monitoring of ingredients used in food processing industries

1545. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has any mechanism to check quality of the ingredients used and quality of products produced in Food Processing Industries, if so, the details thereof; and

(b) the State-wise number of cases registered against the food processing industries for not maintaining the quality?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) A number of new standards have been laid down by the Food Safety and Standards Authority of India (FSSAI) for various food items. In the Prevention of Food Adulteration regime, only 377 products standards and limited number of food additive were specified. However, in addition to revision of existing standards, 135 more product standards have been added by the FSSAI. The implementation of the Food Safety and Standards Act, 2006 and Rules and Regulations thereunder is primarily the responsibility of the State/UT Governments. Elaborate structures including the posts of Food Safety Commissioners, Designated Officers, Adjudicating officers, Food Safety Officers, Food Analysts, etc. have been provided in the States/UTs. Further, regular surveillance, monitoring and sampling of food products is undertaken by State/UT Governments and where any violation/infringement of rules/regulations is noticed, action is initiated as per provisions of the FSS Act and regulations thereunder. FSSAI has, in consultation with States, developed a Surveillance Plan for ensuring safe and wholesome food for consumers.

(b) While, separate information about food processing industries is not maintained centrally, as per information made available by States/UTs to FSSAI, 1656 criminal and 8196 civil cases had been filed during 2015-16 where samples were found to be adulterated/misbranded, as per details given in the Statement.

Statement*Annual Public Laboratory Testing Report for the year 2015-16*

Sl. No.	Name of the State/ U.T.	No. of Cases Launched	
		Criminal	Civil
1	2	3	4
1.	Andaman and Nicobar Islands	0	0
2.	Andhra Pradesh	194	347
3.	Arunachal Pradesh	0	28
4.	Assam	10	80
5.	Bihar	0	93
6.	Chandigarh	-	15
7.	Chhattisgarh	3	17
8.	Dadra and Nagar Haveli	0	2
9.	Daman and Diu	0	11
10.	Delhi	149	0
11.	Goa	0	4
12.	Gujarat	30	507
13.	Haryana	7	149
14.	Himachal Pradesh	22	12
15.	Jammu and Kashmir*	1	335
16.	Jharkhand	-	-
17.	Karnataka	-	58
18.	Kerala	138	246
19.	Lakshadweep	-	-
20.	Madhya Pradesh	82	879
21.	Maharashtra	396	85

1	2	3	4
22.	Manipur	0	8
23.	Meghalaya	0	0
24.	Mizoram	0	0
25.	Nagaland	-	32
26.	Odisha	-	2
27.	Puducherry	0	1
28.	Punjab	-	-
29.	Rajasthan	-	-
30.	Sikkim	0	0
31.	Tamil Nadu	107	308
32.	Telangana	-	-
33.	Tripura	-	5
34.	Uttar Pradesh	506	4864
35.	Uttarakhand	10	95
36.	West Bengal	1	13
TOTAL		1,656	8,196

* Half Yearly report.

Setting up medical universities

1546. SHRI SHAMSHER SINGH MANHAS: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that Government intends to set-up Universities of medicines in the country; and

(b) if so, the present status of this project?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) No.

(b) Does not arise.